

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 475/2003  
MA 500/2002

(4)

New Delhi, this the 8<sup>th</sup> day of August, 2003

Hon'ble Sh. Shanker Raju, Member (J)

1. Baljit Singh  
S/o Sh. Ram Saran  
R/o 1/83, Jawala Puri  
Paschim Vihar, New Delhi.
2. Dharam Singh  
S/o Sh. Kanwar Singh  
R/o H.No.5, Gali No.1,  
Vill. Dabari, New Delhi - 45.
3. Raj Pal Singh  
S/o Sh. Amar Singh  
R/o 777, Subhash Camp  
near 5/60, Dakhinpuri  
New Delhi.
4. Satpal  
S/o Sh. Nathu Ram  
Jhuggi No.265, West Block  
Ambedkar Basti, R.K.Puram  
Sector I, New Delhi.
5. Nanak Chand, S/o Sh. Budha Ram  
Jhuggi No.A-160, West Block, Ambedkar  
Basti, R.K.Puram, Sector I, New Delhi.
6. Vikram, S/o Sh. Hukum Singh Rawat  
R/o E.3/14, Nand Nagri, New Delhi.
7. Rajesh Kumar  
Working as Safai Karamchari  
under respondent No.3.

...Applicants

(By Advocate Sh. Yogesh Sharma)

V E R S U S

Union of India through

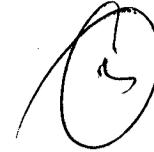
1. The Secretary  
Ministry of Home Affairs  
Govt. of India, New Delhi.
2. The Director General  
B.S.F. Headquarters, CGO  
Complex, Lodhi Road, New Delhi.
3. The Addl. Dy. Inspector General (Wel)  
Directorate General, Border Security Force  
(Adm.-III Section), Govt. of India  
Lodhi Road, CGO Complex, New Delhi.

...Respondents

(By Advocate Sh. S.K.Gupta, proxy  
for Sh. D.S.Mahendru)

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ORDER (ORAL)



Shri Shanker Raju,

Sh. S.K.Gupta, 1d. proxy counsel for the respondents states that as the cases of the applicants are being considered for grant of temporary status, this OA can be disposed of.

2. Noting the above submissions, OA is disposed of with directions to the respondents to take final decision within two months from today. They should also consider accord of regularisation to the applicants in accordance with rules and instructions within this period.

3. OA stands disposed of as above.

  
(SHANKER RAJU)  
MEMBER (J)

/vks/